


**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAIMY- MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 111/252/HDB/2017
NAME OF THE COMPANY	Emani Prime Source Private Limited
NAME OF THE PETITIONER(S)	Emani Prime Source Private Limited
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
NARESH KUMAR SANGAM	ADVOCATE	9000666072	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Mr. Naresh Kumar Sangam, learned counsel for the Petitioner. Company Petition filed by Shareholder under Section 252 of the Companies Act, 2013 for interim relief. Considering the interim reliefs sought, we direct the ROC to accept returns which could not be filed by the Company (annual returns, balance sheets). Also directed the ROC to furnish his report well before the next date of hearing. Post the case on 14.12.2017. CA will be considered subject to payment of cost.



Member (Technical)



Member (Judicial)